

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.62/(MAH)/2014
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

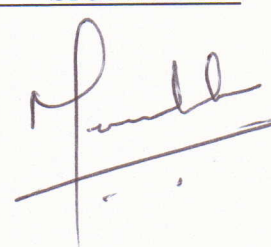
ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 19.08.2016

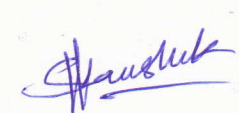
NAME OF THE PARTIES: Mr. Rajoo Shah

V/s.
M/s. Safal Developers Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 58-59, 397/398 of the Companies Act
1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
--------	------	-------------	-----------

	1. Abbas Mandrimala 1/b Ranal-Shah Lho. for Petitioner	Advocate	
--	--	----------	--

2.	Mr. Sidhant Kaushik i/b Wadia Ghandy & Co. for Respondent Nos. 2 to 4	Advocate	
----	---	----------	---

Order

C.P No. 62/58-59, 397-398/CLB/MB/MAH/2014

1. Vide proceedings sheet dated 12.08.2016 the C.P. was listed for hearing on 13.09.2016; however today as per preceipe it is mentioned as under: -

"The said matter was adjourned by consent to 13th September 2016 for possibility of settlement, however, the Counsel of the Petitioner is in a personal difficulty on 13.09.2016, hence the indulgence of this Court is

MKS

sought to adjourn the said matter to 27th September 2016 with consent of both parties."

2. Request granted. Let this C.P. be now fixed for adjudication on 27.09.2016; instead of 13.09.2016. Ld. Counsels of both the sides are present as well as consented for this date of next hearing. Registry is directed to accordingly modify the cause-list.

M. K. Shrawat

M. K. SHRAWAT
Member (Judicial)

Dated: 19th August, 2016.